

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **22.04.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : IDBI Trusteeship Services Ltd
Vs
Tuscan Consultants and Developers Pvt Ltd

MAIN PETITION NUMBER : CP(IB)/81(CHE)/2023
(IA/MA) APPLICATION NUMBERS

IA/888(CHE)/2024

ORDER

Present: Ms. Amir Bavani, Ld. Counsel for RP/Applicant.

This application has been filed seeking extension of CIRP period by another 90 days after 180 days which expired on 06.04.2024.

It is stated that an appeal is pending before the Hon'ble NCLAT which is listed on 26.04.2024. An application under Section 19(2) qua non-cooperation from the suspended Director is listed on 27.05.2024 besides one more application.

Considering the above reasons and provisions contained in Section 12(2) of IBC, 2016, CIRP timeline is extended for a further period of 90 days upto 05.07.2024.

IA/888(CHE)/2024 is accordingly **disposed of**.

-sd-

**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**